

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.26/2017
IN
CP NO.77/2015
RT NO.51/Chd/Pb/2017**

Kotak Mahindra Prime Ltd. ...Petitioner

Versus.

Flywell Overseas Pvt. Ltd. ...Respondent

Present: Mr. Yash Pal Gupta, Advocate for petitioner.
None of respondent.

Learned counsel for petitioner submits that in view of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017, time may be provided for furnishing the information required thereunder for proceeding in the matter under Insolvency and Bankruptcy Code, 2016. As per these Rules six months period is provided for furnishing requisite information/application including the details of the proposed Insolvency Professional. In view of the above, CA No.26/2017 stands disposed of.

The petition is adjourned sine die as the petitioner has to comply with the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application/requisite information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016. In the meanwhile if the requisite application/information including details of the proposed Insolvency Professional is filed, the matter be listed immediately thereafter. However, in case the requisite application/information is not

Yash Pal Gupta

CA NO.26/2017
IN
CP NO.77/2015
RT NO.51/Chd/Pb/2017

-2-

filed within the prescribed period of six months, the instant petition shall stand automatically abated.



(Justice R.P. Nagrath)
Member(Judicial)

March 20, 2017
arora